

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.49/2002.

CORAM: Friday this the 15th day of March 2002.

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

1. P.K.Vidyadharan,  
Civil Cook No.970,  
Defence Security Corps Centre,  
Cannanore-670 013.
2. G.Sobhanan,  
Civil Cook No.1597119-K,  
Defence Security Corps Centre,  
Cannanore-670 013,
3. K.Sivankutty,  
Civil Cook No.14450761,  
Defence Security Corps Centre,  
Cannanore-670 013.
4. P.P.Balan  
Civil Cook No.1397209,  
Defence Security Corps Centre,  
Cannanore-670 013.

Applicants

(By Advocate Shri CSG Nair)

Vs.

1. The Commandant,  
Defence Security Corps Centre,  
Cannanore-670 013.
2. The Director General,  
Defence Security Corps,  
G.S.Branch, Army Headquarters,  
West Block-III,  
Ramakrishnapuram,  
New Delhi.
3. The Controller of Defence Accounts (South),  
506, Annasalai,  
Teynampet,  
Chennai-600 018.
4. Union of India, represented by the  
Secretary, Ministry of Defence,  
South Block,  
New Delhi-110 001.

Respondents

(By Advocate Shri CB Sreekumar, ACGSC)

The application having been heard on 15th March 2002  
the Tribunal on the same day delivered the following:

O R D E R

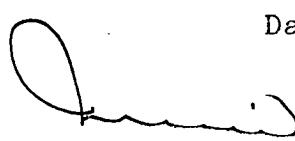
HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

When the matter came up before the Bench, it is stated that the respondents have filed a reply statement. Learned counsel of the respondents under instructions from the respondents, states that the respondents are conceding the claim of the applicants for placement in the scale of Rs.3050-75-4590 w.e.f.1.1.96 and orders in that regard would be issued within one month and consequential benefits given to the applicants without delay.

2. Learned counsel on either side agree that the application may be disposed of directing the respondents to refix the pay of the applicants in the scale of Rs.3050-4590 w.e.f 1.1.96 by issuing necessary orders within a period of one month and to make available to the applicants all consequential monetary benefits flowing therefrom within a period of two months thereafter.

3. Accordingly, the Original Application is disposed of with a direction to the respondents to refix the pay of the applicants in the scale of Rs. 3050-4590 w.e.f. 1.1.96 by issuing necessary orders within a period of one month from today and to make available to the applicants all consequential monetary benefits flowing therefrom within a period of two months thereafter. No order as to costs.

Dated the 15th March, 2002.

  
T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

  
A.V.HARIDASAN  
VICE CHAIRMAN

## A P P E N D I X

### Applicants' Annexures:

1. A-1: A true copy of the said order No.11(15)97/D (C.I.V.1) dt.20.3.98 issued by the 4th respondent.
2. A-2: A true copy of the order dt.30.1.2001 in OA No.97/2001 of this Hon'ble Tribunal.
3. A-3: A true copy of representation dt.12.2.2001 submitted by the 4th applicant.
4. A-4: A true copy of the memo NO.7000/Cook/ADSC/OA 97 dt.9.4.2001 issued by the 1st respondent.
5. A-5: A true copy of the order dt.30.7.2001 in OA No.149/2001 of this Hon'ble Tribunal.
6. A-6: A true copy of representation dt.5.9.2001 submitted by the 1st applicant.
7. A-7: A true copy of memo No.7001/RPR/A/DSC dt.12.9.01 issue by the 1st respondent.

### Respondents' Annexures:

1. R-1(a): DSC Centre letter No.138/A/DSC/ACP and acknowledgment dated 6.6.2001.
2. R-1(b): CDA (SC) Chennai letter NO.P/III/215/DSC (c)/T-14 dated 28.9.2001.
3. R-1(c): DSC Centre letter No.138/ACP/A/DSC dated 3.12.2001.
4. R-1(d): DSC letter No.7001/RPR/A/DSC dated 8.6.2001.
5. R-1(e): 213 T/Camp.C/o 56 APO dated 18.6.2001.
6. R-1(f): DSC Centre letter No.7001/RPR/A/DSC dated 13.7.2001.
7. R-1(g): DSC Centre letter No.7001/RPR/A/DSC dated 1.9.2001.
8. R-1(h): DSC Centre Telegram A 6019 dated 11.9.2001.
9. R-1(i): DSC Centre letter No.7001/RPR/A/DSC dated 12.9.2001.
10. R-1(j): DSC(R) letter No.CA-6/1445076/DSC-81/319 dt. 27.12.2001.
11. R-1(k): DSC(C) Centre letter No.7001/RPR/A/DSC dated 2.1.2002.
12. R-1(l): BEG letter No.1025/4/20/A-4 dated 6.9.2001.
13. R-1(m): BEG letter No.1025/4/20/A-4 dated 31.10.2001.
14. R-1(n): DSC(C) letter No.7001/RPR/A/DSC dated 3.12.2001.
15. R-1(o): BEG letter No.1025/4/20/A-4 dated 31.12.2001.
16. R-1(p): 1025/A/155/A4 dated 22.6.2001.
17. R-1(q): HQ 1 EME (C) letter No.50627/ACR/PF/Fin dated 12.9.2001.
18. R-1(r): DSC(C) letter No.7001/RPR/A/DSC dated 2.1.2002.
19. R-1(s): HQ EME (C) letter No.50627/ACR/PF/Fin dated 10.1.2002.
20. R-1(t): DSC (C) letter No.7001/RPR/A/DSC dated 7.12.2001.
21. R-1(u): Central Base Post Office C/O 99 APO letter No.A-4/308 dated 14.12.2001.

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